

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR**

Original Application No.200/00354/2021

Jabalpur, this Tuesday, the 01st day of June,2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Dr. Mujahid Sami, Son of Shri Abdul Sami, aged about 59 years, Occupation Research Oficer (Unani) Grade-I, Clinical Research Unit, Central council for Research in Unani Medicine, Ministry of Ayurveda Yoga and Naturopathy, Unani, Siddha & Homeopathy, Govt. of India, presently posted at Clinical Research Unit, Burhanpur (MP)-452011 **-Applicant**



(By Advocate – Shri Maninder Singh Bhatti)

Versus

1. Union of India, through its Secretary, Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy, Govt. of India, New Delhi (India)
2. Director General, Central Council for Research in Unani Medicine, Jawaharlal Nehru Ayush Anusandhan Bhawan, 61-65 Institutional Area, Opp D-Block Janakpuri New Delhi (India) 110058

(By Advocate – Shri S.P.Singh)

ORDER(ORAL)

Heard.

2. This Original Application has been filed against the inaction of the respondents for not regularizing the services of the applicant.
3. From the pleadings the facts of the case is that the applicant is working as Research Officer (Unani). The applicant was initially appointed on ad-hoc basis vide order



dated 14.01.1997. The applicant continued on ad-hoc basis till as on date. From 2018 the respondent No.2 started issuing orders every six months extending the services of the applicant. The applicant made representation to regularize his services but no action on representation has been taken as yet. Vide office order dated 11.08.1997, the applicant was asked to continue his services on ad-hoc basis until further notice w.e.f. 16.08.1997. So the applicant has worked in the Central Research Unit on ad-hoc basis for 21 years as Assistant Research Officer. The service of the applicant was extended from time to time for six months and he has worked for last 21 years.

4. The applicant made representations on 19.01.2017 (Annexure A-10), 23.01.2020 (Annexure A-11) & 20.03.2021 (Annexure A-12) but till date these representations are pending.

5. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide representations dated 19.01.2017 (Annexure A-10), 23.01.2020 (Annexure A-11) & 20.03.2021 (Annexure A-12) in a time bound manner.



6. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

7. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents is directed to decide the representation dated 19.01.2017 (Annexure A-10), 23.01.2020 (Annexure A-11) & 20.03.2021 (Annexure A-12) in a time bound manner.

8. Resultantly, the respondent No. 2 is directed to decide the applicant's representation dated 19.01.2017 (Annexure A-10), 23.01.2020 (Annexure A-11) & 20.03.2021 (Annexure A-12) within a period of six weeks after receiving the copy of this order.

9. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the representations filed at Annexures A-10 to A-12.

10. With these observations, this Original Application is disposed of at admission stage itself.

11. However, is it made clear that this Court has not commented anything on the merits of the case.

12. Applicant is directed to make available copy of order of this Tribunal alongwith copy of Original Application to respondent No.2.

**(Ramesh Singh Thakur)
Judicial Member**

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